

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.954 OF 2004

New Delhi, this the 19th day of April, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Lachman Bhambani
R/o 502, Kumudi Apartments,
11/6, Nasir Pur,
New Delhi-45.

....Applicant

(By Advocate : Shri M.K. Bhardwaj)

Versus

Union of India through,

1. Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Engineer - in - Chief,
Army Head Quarter (DHQ),
New Delhi.
3. Chief Engineer,
Engineer Branch,
Head Quarters Central Command,
Lucknow.

.....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

The applicant by virtue of the present Original Application seeks quashing of Memo dated 11.6.2002 which is thereafter followed by note of disagreement dated 24.6.2003.

2. Learned counsel for the applicant informs us that in response to the note of disagreement, the applicant has already submitted a reply but the final order has yet not been passed.

3. At this stage, when the rights of the respondents are not likely to be affected, we deem it

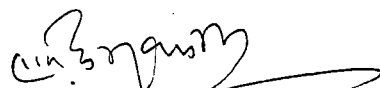
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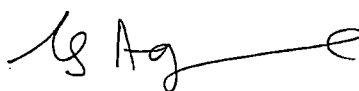
(2)

unnecessary to issue a notice to show-cause while disposing of the present Original Application.

4. It is directed that respondent No.3, who is stated to be the disciplinary authority, would consider all these facts and pass an appropriate order, as deem fit, in accordance with law within three months from the date of receipt of a certified copy of this order. It is made clear that in case respondent No.3 is not the disciplinary authority, he may forward a copy of the order to the appropriate authority.

5. Subject to aforesaid, the present Original Application is disposed of at the admission stage itself.


(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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